

IN THE HIGH COURT OF JUDICATURE AT PATNA
Miscellaneous Jurisdiction Case No.1804 of 2023

In
CIVIL MISCELLANEOUS JURISDICTION No.269 of 2021

Sumit Agrawal Son of Late Ashok Agrawal Resident of 202 Amba Residency,
Boring Canal Road, Patna.

... .. Petitioner/s

Versus

Neha Agrawal Daughter of Arun Khemka, Resident of 32 Baranashi Ghosh
Street, P.S.-Girish Park, Kolkata (West Bengal).

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr. Ranjeet Kumar

For the Opposite Party/s : Mr.

**CORAM: HONOURABLE MR. JUSTICE NAWNEET KUMAR
PANDEY**

ORAL ORDER

5 01-03-2024 Learned counsel for the petitioner submits that he is regularly paying maintenance amount to the Opposite Party whereas, she, through video conferencing submits that the petitioner is not paying maintenance amount to her.

2. Learned court below is directed to verify and send a report in this regard.

3. Vide order dated 03.12.2021 in Civil Miscellaneous Jurisdiction No. 269 of 2021, this Court directed to dispose of this matter expeditiously, but still it is pending. The record is running at the stage of the evidence of the defendant, as the evidence of the plaintiff has already been concluded.

4. Learned court below is directed to provide an



opportunity of three dates to the defendant to conclude her evidence. Thereafter, no opportunity shall be provided.

5. It is directed that the divorce suit shall be concluded within a period of three months.

6. The required report of the court below about payment of maintenance amount shall reach to this Court within a period of two weeks.

7. List this matter on 15.03.2024.

(Nawneet Kumar Pandey, J)

Sudha/-

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